

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

20.

C.P. (IB)/578(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **24.04.2024**

NAME OF THE PARTIES:

India Home Loan Limited

Vs.

Chandrabhaga Realtors Private Limited

SECTION: 7 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Mr. Manoj Mishra, Ld. Counsel for the Financial Creditor present. None present for the Corporate Debtor.
2. Counsel for the Financial Creditor submits that they issued notice to the Corporate Debtor through substituted service by way of newspaper publication and filed proof of service on 18.03.2024. Even after issuance of notice through paper publication, there is no representation on behalf of the Corporate Debtor either through personal or through Counsel. Therefore, Corporate Debtor is set *ex-parte*.
3. Heard Ld. Counsel for the Financial Creditor. **Reserved for Orders.**

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)